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OA No. 423 of 2009

Smt.Sumidha Panda & Anothers Applicants
Versus
UOI & Ors. Respondents

1. Order dated 4th September, 2009.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

Applicants are the widow and son of Late Harisankar Pande. Harisankar Pande died prematurely on 19-09-2002 while working as Postal Assistant. Alleging non-consideration of their grievance for providing appointment on compassionate ground in favour of Applicant No.2 they have approached this Tribunal in OA No.681 of 2006. The said OA was disposed of by this Tribunal on 29th October, 2007. After its disposal, the Respondents intimated the Applicants vide letter under Annexure-A/2 dated 18.12.2007 that "since there is no vacancy in Group C and Group D cadre under compassionate appointment quota at present, the CRC has decided to consider the case in the next CRC when vacancy will arise as per DOP&T OM No. 14014/19/2002 dated 05.05.2003. It is the specific case of the Applicants that although several CRC meeting have been held meanwhile they have not heard anything. It is the further case of the Applicants representations submitted under Annexure-A/3 series have gone in vain. Hence this OA.

2. Heard Mr. Dhalsamant, Learned Counsel for the Applicant and Mr. P.R.J.Dash, Learned Additional Standing Counsel for the Union of India appearing on notice. It is seen that the representations filed by the Applicants are still pending and no decision has been taken by the Respondents till now as
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submitted by Learned Counsel for the Applicant. Therefore, as agreed to, without expressing any opinion on the merit of the matter, this Original Application is disposed of at this admission stage with direction to the Respondents to consider and dispose of the representation of the Applicants as at Annexure-A/3 series with a reasoned order and communicate the result thereof to them within a period of 60 days from the date of receipt of this order.

3. Send copies of this order along with OA to the Respondents.


Member (Admn.)